

COMMITTEE ON PRIVATE MEMBERS

**COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS**

**(Thirteenth Lok Sabha)**

**SIXTEENTH REPORT**

*( Presented on 8.8.2001 )*

I, the Chairman of the Committee on Private Members Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Sixteenth Report.

2. The Committee met on 6 August, 2001 for ---

I. Examination of the five Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure.

II. Classification and allocation of time for discussion of Bills under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

**Examination of Constitution (Amendment) Bills**

1. The Committee examined the following five Constitution (Amendment) Bills:-

1. The Constitution (Amendment) Bill, 2001

(Amendment of article 189) by

Shri Basavanagoud Kolar, M.P.

The Bill seeks to amend the Constitution with a view to providing that if quorum has been made in beginning of the meeting of the House, the meeting of a House of Legislature may continue without compulsory provision for quorum, until the quorum is compulsory to decide any question.

2. The Constitution (Amendment) Bill, 2001

(Insertion of new article 22A) by

Dr. V. Saroja, M.P.

The Bill seeks to amend the Constitution with a view to including "Rights of Children" in Fundamental Rights..

3. The Constitution (Amendment) Bill, 2001

(Omission of article 370) by

Shri Anant Gangaram Geete, M.P.

The Bill seeks to amend the Constitution with a view to omitting article 370 of the Constitution to do away with special status in relation to the State of Jammu and Kashmir.

4. The Constitution (Amendment) Bill, 2001

(Amendment of article 298, etc.) by

Shri Anant Gangaram Geete, M.P.

The Bill seeks to amend the Constitution with a view to empowering the State governments for making of contract for the purpose of export of any commodity to any country.

5. The Constitution (Amendment) Bill, 2001

(Amendment of article 117, etc.) by

Shri Anandrao Vithoba Adsul, M.P.

The Bill seeks to amend the Constitution with a view to do away with requirement of prior sanction of the President/Governor for introduction/consideration of Money/Financial Bills in Parliament/State Assemblies.

### **Classification and allocation of time to Bills**

4. The Committee considered classification and allocation of time in respect of thirty-one Bills as shown in Appendices.

5. After considering all aspects of the Bills, the Committee recommend that ten Bills shown in Appendix I be placed in category `A. The Committee further recommend that the twenty one Bills shown in Appendix II be placed in category `B. The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendices I and II.

### **Recommendations**

(i) the Committee recommend that Shri Basavanagoud Kolar, Dr. V. Saroja, Sarvashri Anant Gangaram Geete and Anandrao Vithoba Adsul be permitted to move for leave to introduce their Constitution (Amendment) Bills ;

(ii) the Committee also recommend that the classification and allocation of time in respect of Bills by the Committee, as shown in the Appendices, be agreed to by the House.

**P.M. Sayeed,**

**Chairman, Committee on Private Members Bills and Resolutions.**

NEW DELHI; 7 August, 2001(16 Sravana 1923 (Saka)

**APPENDIX-I**

Sl. No.	Name of the Bill and member-in-charge	Bill No.	Category recommended	Time
1.	The Constitution (Amendment) Bill, 2000 (Insertion of new article 18A) by Shri Ramdas Athawale, M.P.	154 of 2000	A	2 hours
2.	The Constitution (Amendment) Bill, 2000 (Insertion of new Part XXIA, etc.) by Shri Subodh Mohite, M.P.	161 of 2000	A	2 hours
3.	The Constitution (Amendment) Bill, 2000 (Amendment of article 130) by Dr. A.D.K. Jeyaseelan, M.P.	162 of 2000	A	2 hours

4.	The National Agriculture Commission Bill, 2000 by Adv. Uttamrao Dhikale, M.P.	178 of 2000	A	2 hours
5.	The Constitution (Amendment) Bill, 2000 (Insertion of new article 21A, etc.) by Shri Basudeb Acharia, M.P.	191 of 2000	A	2 hours
6.	The Political Parties (Assistance and Regulation) Bill, 2000 by Adv. Uttamrao Dhikale, M.P.	205 of 2000	A	2 hours
7.	The National Commission for Senior Citizens Bill, 2000 by Adv. Uttamrao Dhikale, M.P.	197 of 2000	A	2 hours

8.	The Constitution (Amendment) Bill, 2001 (Amendment of First Schedule) by Shri Hannan Mollah, M.P.	40 of 2001	A	2 hours
9.	The Senior Citizens (Welfare) Bill, 2001 by Shri Chandrakant Khaire, M.P.	7 of 2001	A	2 hours
10.	The Punjab Municipal Corporation Law (Extension to Chandigarh) Bill, 2001 (Amendment of the Schedule) by Shri Pawan Kumar Bansal, M.P.	58 of 2001	A	2 hours

**APPENDIX-II**

Sl. No.	Name of the Bill and member-in-charge	Bill. No.	Category recommended	Time recommended
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1.	The Public Premises (Eviction of unauthorised Occupants) Amendment Bill, 2000 (Amendment of section 2) by Shri Ramdas Athawale, M.P.	155 of 2000	B	2 hours
2.	The Constitution (Amendment) Bill, 2000 (Insertion of new article 24A) by Shri Subodh Mohite, M.P.	158 of 2000	B	2 hours
3.	The States Reorganisation Commission Bill, 2000 by Shri Subodh Mohite, M.P.	174 of 2000	B	2 hours
4.	The National Parks Bill, 2000 by Shri Subodh Mohite, M.P.	167 of 2000	B	2 hours

5.	T h e Provision of Free Medical a n d Engineering Education to Meritorious a n d Economically Weaker Students Bill, 2000 by Shri Ramdas Athawale, M.P.	176 of 2000	B	2 hours
6.	The Cotton G r o w e r s (Benefit) Bill, 2000 by Shri Ramdas Athawale, M.P.	166 of 2000	B	2 hours
7.	T h e Constitution (Amendment ) Bill, 2000 (Insertion o f n e w article 364A, etc.) by Shri P r a h l a d Singh Patel, M.P.	159 of 2000	B	2 hours

8.	The High Court of Mumbai (Establishment of a Permanent Bench at Nasik) Bill, 2000 by Adv. Uttamrao Dhikale, M.P.	165 of 2000	B	2 hours
9.	The Constitution (Amendment) Bill, 2000 <u>Amendment of Seventh Schedule</u> ) by Dr. A.D.K. Jeyaseelan, M.P.	168 of 2000	B	2 hours
10.	The Constitution (Amendment) Bill, 2000 <u>(Amendment of Eighth Schedule)</u> by Shri Hannan Mollah, M.P.	188 of 2000	B	2 hours

11.	The Constitution (Amendment) Bill, 2001 (Amendment of article 75, etc.) by Shri G. M. Banatwalla, M.P.	3 of 2001	B	2 hours
12.	The Constitution (Amendment) Bill, 2001 (Amendment of article 80) by Shri Anant Gangaram Geete, M.P.	8 of 2001	B	2 hours
13.	The Fruit and Vegetable Board Bill, 2001 by Shri Chandrakant Khaire, M.P.	11 of 2001	B	2 hours
14.	The Prohibition on Religious Conversion Bill, 2001 by Shri Anant Gangaram Geete, M.P.	9 of 2001	B	2 hours

15.	T h e Constitution (Amendment ) Bill, 2001 (Amendment of article 103, etc.) by Shri Hannan Mollah, M.P.	43 of 2001	B	2 hours
16.	T h e Constitution (Scheduled C a s t e s ) ( U n i o n Territories) O r d e r (Amendment ) B i l l , 2001(Amend ment of the Schedule) by S h r i P a w a n K u m a r Bansal, M.P.	31 of 2001	B	2 hours

17.	T h e Constitution (Scheduled C a s t e s ) O r d e r (Amendment ) Bill, 2 0 0 1 (Amendment o f t h e Schedule) by Shri Pawan K u m a r Bansal, M.P.	28 of 2001	B	2 hours
18.	T h e Constitution (Amendment ) Bill, 2001 (Amendment o f a r t i c l e s 1 1 5 a n d 205) byShri R a m e s h Chennithala, M.P.	32 of 2001	B	2 hours
19.	T h e Consumer Protection (Amendment ) Bill, 2001 (Amendment o f s e c t i o n 2) b y h r i R a m e s h Chennithala, M.P.	50 of 2001	B	2 hours

20.	The Juvenile J u s t i c e (Amendment ) Bill, 2001 (Amendment of section 53) by Shri R a m e s h Chennithala, M.P.	49 of 2001	B	2 hours
21.	The Forest (Conservatio n ) Amendment Bill, 2001 (Insertion of new section 2A) by Shri R a m e s h Chennithala, M.P.	48 of 2001	B	2 hours